

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.100/3202/2016**

This the 21st day of September, 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Daisy L Renthlei

Aged about 50 years

Superintendent/Grade-I (DASS),  
O/o RD (South),  
Directorate of Education  
Govt. of N.C.T. of Delhi,  
Vasant Vihar  
New Delhi.

..... Applicant

(By Advocate:Brijender Singh Dhull)

**Versus**

1. Director (Education)  
Govt. of N.C.T.o  
Director of Education  
Old Secretariat,  
I.P. Estate, Delhi-54.
2. Director (Vigilance)  
Govt. of NCT of Delhi  
Directorate of Vigilance  
6<sup>th</sup> Level Delhi Secretariat, I.P. Estate,  
New Delhi. .... Respondents

**ORDER(ORAL)**

**By Hon'ble Mr. Raj Vir Sharma, M(J)**

Heard learned counsel for the applicant.

In this OA, the applicant is seeking the following reliefs:-

- " (a) grant of NFGS in the grade pay of Rs.5400  
w.e.f. 05.02.2011.
- (b) Pass other relief which this Hon'ble Tribunal  
deems fit and proper may also be awarded  
to the applicant."

2. Learned counsel for the applicant submits the applicant has made several representations to the respondents but the same has not yet been decided.

3. In view of the above, we are of the considered view that it will be appropriate to direct the respondents to decide the representation of the applicant within a specific time framed. We, therefore, direct the respondents to decide the applicant's representation at Annexure A/1 within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of accordingly. However, applicant is at liberty to take appropriate proceedings, if the need arises.

**(K.N.Shrivastava)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member(J)**

/rb/